

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 15
TA (Co. Act)-31(PB)/2023

IN THE MATTER OF:

Ganesh Madhavprasad Ruia	...	Applicant/Petitioner
Vs		
Agarwal Properties Private Limited	...	Respondent

Order under Rule 16(d) of National Company Law Tribunal Rules, 2016.

Order delivered on 05.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Govind Manoharan Adv.
For the Respondent :

ORDER

Ld. Counsel Mr. Ishwar Mohapatra for the Respondent also appeared and submitted that the reply has been filed and the same is yet to be placed before the Bench.

Ld. Counsel for the Applicant also appeared through VC and undertakes to file rejoinder to the Reply filed by the Respondent.

At the request and consent of both sides, list the matter **on 03.05.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT